

The functions of the Panchayats cover Public Health, Sanitation, Public Works, Planning and Development, Administration, Social Welfare, Education and Culture, on generally same lines as in Goa, Daman and Diu. The functions of the Varishta Panchayats are advisory in nature and this Institution is regularly consulted on all imported matters and kept informed of developmental activities and schemes.

So far Panchayats performance in raising revenues and grant-in-aid works are not commensurate with their existing powers as these institutions are new and the territory is economically backward.

**Farmers' relief work in Dadra and Nagar Haveli**

7096. SHRI RAMUBHAI PATEL  
SHRI D. P. JADEJA:

Will the Minister of AGRICULTURE be pleased to state the measures taken in Dadra and Nagar Haveli areas for helping the people in farmer relief work?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The Dadra and Nagar Haveli Administration has reported that the following measures have been taken:—

- (i) Recovery of land rent and other Government dues have been deferred in full in eight villages and half in twenty-five villages on the basis of crop assessment;
- (ii) Although adequate employment was generally available for rural population until January, a large number of works has been opened thereafter;
- (iii) To deal with any possible shortage of drinking water, boring and blasting of wells and digging of tubewells has

been undertaken. Supply of water by trucks is also in progress wherever necessary;

- (iv) A voluntary relief committee has been organised by leading citizens of the Territory, which proposes to start distribution of foodgrains from 1st May, 1973 with the assistance of the Administration; besides, the Administration has undertaken distribution of grains on loan basis

**Land Reforms Act in Dadra and Nagar Haveli, Goa**

7097 SHRI RAMUBHAI PATEL:  
SHRI D. P. JADEJA:

Will the Minister of AGRICULTURE be pleased to state:

(a) when the land Reform Act for Dadra and Nagar Haveli, Goa came into force, and

(b) the progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) The Dadra and Nagar Haveli Land Reform Regulation, 1971 was promulgated on the 8th December, 1971. The Goa, Daman and Diu Agricultural Tenancy Act, 1964 providing for temporary protection of tenants and the fixation of maximum rent payable by a tenant came into force on the 8th February, 1965. Revision of the Regulations for Dadra and Nagar Haveli as well as the tenancy law for Goa, Daman and Diu is under consideration

**Buffer stock of foodgrains and restructuring cropping pattern**

7098 SHRI SHRIKISHAN MODI:  
SHRI P. M. MEHTA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are considering two pronged strategy for